

ORDER DATED 4<sup>th</sup> OF SEPTEMBER, 2012

B.K. Naik.....Applicant  
Vrs.  
Union of India & Others .....Respondents

Coram:

**HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER  
&  
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER**

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Heard Sri L.K. Mohanty, Ld. Counsel appearing for the applicant and Sri J.K. Khandayatry, Ld. Addl. Standing Counsel for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

“ To direct the Respondents to consider the case of the applicant for appointment under Rehabilitation Assistance Scheme against any Class-IV/Group-D post.”

3. During the course of hearing Sri Mohanty, Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has also filed representation dated 07.12.2011 vide Annexure-A/6 before Respondent No.2 which is still pending for consideration. Sri Mohanty, therefore, prayed that the applicant's grievance can be redressed if Respondent No.2 is directed to consider and dispose of the pending representation dated 07.12.2011 vide Annexure-A/6 within a specific time frame.

.....2/-

4. Having heard the Ld. Counsel for the parties, without entering into the merit of the case and as agreed to by the Ld. Counsel for the parties, we direct Respondent No.2 to consider the pending representation and pass a reasoned & speaking order within a period of 60(sixty) days from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

W. Alen  
JUDL. MEMBER

Ch. B.  
ADMN. MEMBER

K.B